

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 119(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
Hon'ble Member (T)

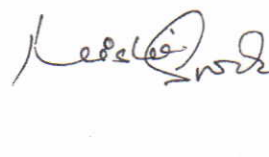

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016**

NAME OF THE COMPANY: Asmita Dwaivedi Paliwal

Vs.

M/s. Abhi-Asmi International Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1 st	Krishnendu Dutta	Adv.	Respondent No. 2	
2.	Arun Gupta	Adv.	,	
3 rd	Rishi Sood	Adv.	,	
4.	MR. ARUN KATHPALIA	ST. Adv.	} PETITIONER	
5.	MR. MANISH K. JHA	Adv.		
6.	MR. DIVYAM AGARWAL	Adv.		
7.	MR. RAHMAN SAGHARWAL	Adv.		
8.	MR. SAHIL K. SINGH	Adv.		

The parties are present in person in pursuance of order dated 29.8.2016. We have a word with them and have requested the learned counsels to sit together with the parties so that the possibility of resolving the differences could be explored which would be essential for the company to survive as each of them are fifty per cent shareholder in the company.

2. Learned counsel for the petitioner states that the rejoinder shall be filed three days before the date of hearing with a copy in advance to the counsel opposite.

3. Interim orders to continue.

List for further consideration on 02.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)